

(2024) 05 SHI CK 0144

In the High Court Of Himachal Pradesh

Case No : Civil Writ Petition No. 3814 Of 2024

Pradeep Kumar Gupta & Anr

APPELLANT

Vs

State Of H.P. & Ors

RESPONDENT

Date of Decision : 27-05-2024

Acts Referred:

Citation : (2024) 05 SHI CK 0144

Hon'ble Judges : Jyotsna Rewal Dua, J

Bench : Single Bench

Advocate : Pawan Kumar, Tara Devi, R.S.Verma, Y. P. S. Dhaulta

Final Decision : Disposed Of

Judgement

Jyotsna Rewal Dua, J

1. Notice. Mr. R.S. Verma, learned Additional Advocate General, appears and waives service of notice on behalf of the respondents.

2. Heard.

3. Learned counsel for the petitioners submitted that the respective cases of the petitioners are squarely covered by the decision dated 07.07.2022, rendered in CWP No. 842 of 2017 (State of H.P. and others Vs. Sardari Lal and Another and the connected matters). Learned counsel for the petitioners states that the petitioners would be content if the respective cases of the petitioners are considered by the respondents in light of the aforesaid judgment. Learned Additional Advocate General has no objection to this prayer.

4. Having regard to above submissions and without examining the merits of the matter, this petition is disposed of by directing the respondents to consider the respective cases of the petitioners in light of the aforesaid judgment and pass appropriate orders in accordance with law within a period of six weeks from the date of receipt of copy of this order. The decision so arrived at, shall also be communicated to the petitioners.

Pending miscellaneous application(s), if any, also to stand disposed of.